

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 83/TD/2018

**Coram:
Shri P.K.Pujari, Chairperson
Dr. M.K.Iyer, Member**

Date of Order: 8th of October, 2018

In the matter of

Petition for grant of Category-IV inter-State trading licence to Jammu and Kashmir State Power Development Corporation Limited.

**And
In the matter of**

Jammu and Kashmir State Power Development Corporation Limited
Exhibition Ground,
Opposite Jammu and Kashmir High Court,
Srinagar, Jammu and Kashmir-190 009

... **Petitioner**

ORDER

The Petitioner, Jammu and Kashmir State Power Development Corporation Limited, has filed the present petition under Section 15 (1) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2009 for grant of inter-State trading licence for Category-IV.

2. The Petitioner vide Record of Proceedings for the hearing dated 18.9.2018 was directed to file the requisite information. Learned counsel for the Petitioner vide its letter dated 1.10.2018 has submitted that the Petitioner is not

able to provide the requisite information in this point of time and has sought permission to withdraw the present petition with liberty to the Petitioner to approach the Commission once the requisite information is available with the Petitioner. Learned counsel for the Petitioner has requested to refund the filing fee of Rs. one lakh.

3. The prayer of the learned counsel for the Petitioner is allowed without getting into the merit of the petition. Accordingly, Petition No. 83/TD/2018 is disposed of as withdrawn. The Petitioner is at liberty to file the fresh petition, if any, which will be dealt afresh in accordance with law. If any petition is filed for grant of inter-State trading licence, the filing fee paid in the present petition will be adjusted.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(P.K.Pujari)
Chairperson